

পঞ্জীকৃত নম্বৰ ৪-১২

Registered No A-11



The Assam Gazette

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃপক্ষৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY AUTHORITY

নং 207 দিশপুৰ, শনিবাৰ, 24 নবেম্বৰ, 1984, 3 আঘোণ, 1906 (শক)
No. 207 Dispur, Saturday, 24th November, 1984, 3 Agrahayana,
1906 (S. E.)

GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT : LEGISLATIVE BRANCH

NOTIFICATION

The 4th November 1984

No.LGL 120/84/35.—The following Act of the Assam Legislative Assembly which received the assent of the President is hereby published for general information.

ASSAM ACT NO. XX OF 1984

(Received the assent of the President on 22nd November 1984)

THE CODE OF CRIMINAL PROCEDURE (ASSAM AMENDMENT)
ACT, 1984

An
Act

to amend the Code of Criminal Procedure (Assam Amendment)
Act, 1980 (President's Act No. 3 of 1980).

Preamble. Whereas it is expedient to amend the Code of Criminal Procedure (Assam Amendment) Act, 1980 (President's Act No. 3 of 1980), hereinafter called the Act, in the manner hereinafter appearing;

It is hereby enacted in the Thirty-fifth Year of the Republic of India, as follows:—

Short title,
extent and
commence-
ment.

1. (1) This Act may be called the Code of Criminal Procedure (Assam Amendment) Act, 1984.

(2) It extends to the whole of the State of Assam.

(3) It shall be deemed to have come into force on the 5th day of June, 1980.

Amendment
of Section 3
of President's
Act No. 3 of
1980.

2. In the Act, for Section 3, the following Section shall be substituted, namely:—

"3. In the principal Act, for sub-section (3) of Section 197, the following sub-section shall be substituted, namely:—

"(3) The State Government may, by notification, direct that the provisions of sub-section (2) shall apply —

(a) to such class or category of the members of the Forces charged with the maintenance of public order, or

(b) to such class or category of other public servants charged with the maintenance of public order, as may be specified in the notification, wherever they may be serving, and thereupon the provisions of sub-section (2) shall apply as if for the expression "Central Government" occurring therein, the expression "State Government" were substituted."

K. LASKAR,
Deputy Secretary to the Govt. of Assam,
Legislative Department.